

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 569  
TO BE ANSWERED ON 07.12.2023**

**CODE ON SOCIAL SECURITY 2020**

**569. DR. ANIL SUKHDEORAO BONDE:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the key provisions and details of the Code on Social Security 2020;  
and**
- (b) the expected benefits to be realised by workers once the Code is  
implemented by the relevant authorities?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) & (b): The Central Government has formulated the Code on Social Security, 2020 (SS Code) after amalgamating, simplifying and rationalizing the relevant provisions of the existing 9 Central Acts and published the aforesaid Code in the Official Gazette for general information. The SS Code aims to extend social security benefits for all workers including in unorganized sectors as well as gig and platform workers. Some of the key provisions, inter alia, envisaged in the aforesaid Code are as under:-**

- (i) Extension of benefits to unorganised workers, gig workers and platform workers and the members of their families through ESIC or Employees' Provident Fund Organization (EPFO).**
- (ii) The gig worker and the platform worker have been defined for the purpose of formulating schemes to provide social security benefits. Social security schemes can be formulated from the contribution of aggregators and the other sources can include funds from the Central and State Governments.**
- (iii) Setting up of Social Security Fund for formulating schemes for welfare of the unorganised workers, gig workers and platform workers.**

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